

JAIPUR
C. A. T. ~~Jaipur~~ Bench

Date of Order	RP NO. 49/93 in O.A. NO. 1054/92	Order	Subhash Chand, V. U.O.L. & Ors.
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26.5.93.

We have considered the above petition under rule 17(3) of CAT (Procedure) Rules, 1987.

The termination of service of the petitioner was upheld in our order dated 5th Feb. 1993 on the ground that it was an order of termination simplicitor in accordance with the conditions of appointment of the applicant as a temporary employee and without attaching any stigma, for unsatisfactory work and conduct after due warning. The main ground raised in this petition is that the word 'unsatisfactory work' has been introduced in the order without any pleadings or evidence on record. Memo dated 24th July, 1990 (Annex.A/4) filed by the petitioner himself with the OA shows that the petitioner had been warned that his work and conduct had not been satisfactory since joining the department. It is also a moot point whether indiscipline, insubordination, leaving headquarters without permission etc. do not fall within the purview of satisfactory work. No error apparent on the face of record is thus shown to have occur by use of the word 'un-satisfactory work'. No other ground ~~is available~~ ^{has been mentioned} which may justify review of the order under order 47 rule 1 CPC. The petition is accordingly dismissed in limine.

Prerna
(B.B. Mahajan)
Member (A)

P.L. Mehta
(P.L. Mehta)
Vice Chairman

Recd by
23/6/93